

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

**Original Application No.185/2009  
This 01<sup>st</sup> day of May 2009**

**HON'BLE MR. M. KANTHAIAH, MEMBER (J)**

Manoj Shukla aged about 26 years, son of Sri Prem Kumar Shukla, resident of 510/5, New Hyderabad, Lucknow.

.....Applicant

**By Advocate: Shri K. Shukla.**

Versus.

1. Union of India through Secretary, Department of Finance, New Delhi.
2. Chief Commissioner, Income-tax, Hazratganj, Lucknow.

.....Respondents.

**By Advocate: Shri Atul Dixit for Shri S. Alam.**

**ORDER**

Heard both sides.

2. The applicant has filed this OA with a prayer to issue direction to the respondents for his appointment on compassionate ground.
3. It is also the case of the applicant that he made representation dt. 11.7.2007 (Ann.-A-4) and dt. 17.10.2007 and dt.22.07.2008 (Ann.A-5), but the same are still pending for consideration. At this stage, learned counsel for the applicant submits that if his representations are directed to be decided, the purpose of O.A. would be served. When the representations of the applicant are still pending, passing of any direction at this stage is not at all justified.
4. In view of the above circumstances, without going into the merits of the case, the respondent no. 2 is directed to consider



and dispose of the pending representations of the applicant dt. 11.7.2007 (Ann.-A-4) and dt. 17.10.2007 and dt.22.07.2008 (Ann.A-5), within a period of two months from the date of supply a copy of this order by passing, a reasoned and speaking order in accordance with law. The applicant is also directed to supply the copies of the representation to the respondent no.2 alongwith a copy of this order. No costs.

  
**(M. Kanthaiah)**  
**Member(J)**  
01.05.2009

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